

from NRI owned companies?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) to (c). Government had imported 2.42 lakh tonnes of sugar during October & November, 1989 by floating tenders. All the parties through whom the sugar was imported were registered with State Trading Corporation of India as suppliers of sugar. Government are not aware whether any of those companies are owned by Non-Resident Indians (NRI). No further imports of sugar have been made.

Export Achievements in Food Processing Industries

1424. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the achievements in exports made during 1989 by the Food Processing Industries;

(b) whether any suggestions have been received from the FICCI (Federation of Indian Chamber of Commerce and Industry) for the development of agro food industry; and

(c) if so, details thereof and action taken thereon?

THE MINISTER FOR TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) In addition to export of marine products worth Rs. 613.54 crores during 1989, other processed foods worth Rs. 266.55 crores (approximately) were exported during 1988-89.

(b) and (c). The Confederation of Indian Food Trade and Industry has sent a paper suggesting some policies required for development of food processing industries during

the 8th Five Year Plan. Whenever such suggestions are received, they are considered and appropriate action is taken.

Regularisation of Minor Constructions in Houses

1425. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any representation has been received by Government to regularise minor constructions made in houses/shops without prior permission in Delhi; and

(b) if so, the decision taken by Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). Minor additions/alterations and repairs of the following nature done without prior approval of the competent authority are compoundable under the Unified Building Bye-laws in force in Delhi:-

- (a) Plastering and patch repairs.
- (b) Re-roofing or renewal of roof including roof of intermediate floor at the same height.
- (c) flooring and re-flooring.
- (d) Opening & closing windows, ventilators and doors not opening towards other's property.
- (e) replacing fallen bricks, stones, pillars, beams etc.
- (f) Construction or re-construction of sun-shad not more than 75cm in width within one's own land and not overhanging over a public street.
- (g) Construction or reconstruction of

- parapet exceeding 1m and not more than 1.5m in height and also construction or reconstruction of boundary walls as permissible under these bye-laws.
- (h) reconstruction of portions of building damaged by storm, rains, fire, earthquake or any other natural calamity to the same extent and specification as existed prior to the damage, provided the use conforms to provisions of Master Plan.
- (i) White washing, painting etc. including erection of false ceiling in any floor at the permissible clear height provided the false ceiling in no way can be put to use as a loft/J/mez.
- (j) erection or re-erection of internal partitions provided the same are within the purview of the bye-laws.
4. Providing additional door in courtyard.
5. Providing sun shades on doors and windows.
6. Fixing doors in back or front courtyard.
7. Conversion of window into Almirah.
8. Closing the door.
9. Shifting of water tank/raising of parapet wall or putting additional water tanks.
10. If the bath room or we are not having any roof these can be treated as open urinal.
11. Raising the wall of balcony and terrace parapet with grill or glazing upto the height of 5' - 0 " lintal height.
12. Construction of bathroom and WC in the rear courtyard.
13. Removal of original structure and reconstruction with due permission in the case of single storeyed built up houses only, subject to the satisfaction of building Bye-laws and prior approval of the local Authority.

The Delhi Development Authority has reported that it in response to representations received from the allottees of the DDA flats for permission for minor addition/alterations/modifications in the flats without prior permission, the Authority has permitted condonable additions/alterations of 15 types as given in the Statement below. However, no additions/alterations/modification are ordinarily permitted in the shops.

STATEMENT

1. Conversion of mumty into room.
2. Grill & Glazing in Varandah.
3. Raising height of courtyard walls upto 7' in rear and 4 1/2' in front by putting jali or by fencing etc upto 10' in rear courtyard.
14. Interchanging the position of kitchen, bathroom and WC with proper power connection subject to structural safety.
15. Construction of open stair-cases where no staircase has been provided, for approach to the terrace.